

Sl.No.4  
OA 636/05  
Dt.28.10.2005

Shri Sunil Kumar, ld. counsel for the applicant.  
Shri S.C.Jha, ld. ASC for the respondents.

ORDER

Heard the ld. counsel for the applicant and the official respondents. The applicant, admittedly, is the second wife of the deceased employee said to have been married during the life time of the first wife. How she could be entitled to be half of the pensionary dues and half of the amount of family pension, has not been explained by the ld. counsel. The court specifically queried as to under what rule or standing order, a second wife married during the life time of the first wife, would be entitled to the terminal benefits or the family pension or part of those. Moreover, the relief is sought against the Bharat Sanchar Nigam Limited [ in short B.S.N.L. ] and the ld. counsel for the respondents submits that B.S.N.L. not having been notified by the Central Govt. to bring it within the jurisdiction of this Tribunal, B.S.N.L., as of today, is not amenable ~~within~~ <sup>to</sup> the jurisdiction of this Tribunal. On the aforesaid ground, I am not inclined to admit this application, and the same is, accordingly, dismissed.



[ P.K.Sinha ] JVC

mps.